

ITEM NO.50

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).16579/2023

(Arising out of impugned final judgment and order dated 18-04-2023 in CRLP No. 3798/2023 passed by the High Court for the State of Telangana at Hyderabad)

SUNEETHA NARREDDY

Petitioner(s)

VERSUS

Y. S AVINASH REDDY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81928/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.81921/2023-PERMISSION TO FILE SLP) and IA No.82285/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Ms. Jesal Wahi, AOR
Mr. Anmol Kheta, Adv.
Mr. Kumar Kashyap, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
(for R-1) Mr. Mukund Unny, AOR

for R-2 Mr. D.P. Singh, Adv.
Mr. Manu Mishra, Adv.
Ms. Shreya Dutt, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Permission to file the Special Leave Petition granted.
- 2 Issue notice, returnable on 24 April 2023.
- 3 Mr Ranjit Kumar, senior counsel, appears on behalf of the first respondent and accepts notice.
- 4 A copy of the paper book shall be served on the advocate-on-record instructing Mr Ranjit Kumar.
- 5 Mr D P Singh, counsel, appears on behalf of the second respondent, namely, CBI.
- 6 There shall be a stay of the directions contained in paragraph 18 of the impugned order of the High Court. Further proceedings before the High Court are stayed. However, till 24 April, 2023, the CBI shall not arrest the petitioner.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**